

12.14 hrs.

PAPERS LAID ON THE TABLE

Review on and Annual Report of Oil Palm India, Ltd., Kottayam, Kerala for 1981-82 etc. and of Jammu and Kashmir Agro-Industries Development Corporation, Ltd., Srinagar for 1975-76, etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, Kerala, for the year 1981-82.

(ii) Annual Report of the Oil Palm India Limited, Kottayam, Kerala, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7212/83]

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1975-76.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1975-76 along with Audited

Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-7213/83]

Notifications under Customs Act and under Central Excise Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 817(E) published in Gazette of India dated the 30th November, 1983 together with an explanatory memorandum extending the validity of Notification No. 232-Customs dated the 5th December, 1979 up to 31st May, 1984.

(ii) G.S.R. 872(E) published in Gazette of India dated the 1st December, 1983 together with an explanatory note making certain amendment to Notification No. 64-Customs dated the 6th March, 1979 so as to extend the concession which is now available to the Ethyl variety to the Methyl variety of the salt when used for the manufacture of Amoxycillin.

[Placed in Library. See No. LT-7214/83]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 873(E) and 874(E) published in Gazette of India dated the 1st December, 1983 together with an explanatory memorandum seeking to grant complete